

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-29-2020

Mulakh Khajan Tenants Association ...Appellant

v/s.

State of Goa & Others ...Respondents

Shri Nigel Da Costa Frias, Advocate for the appellant.

Shri D.J. Pangam, Advocate General and Shri Deep Shirodkar, Additional Government Advocate, for the respondent nos. 1 to 4.

Shri Dattaprasad Lawande with Shri P. Dangui, Advocates for the respondent no.5.

Shri S.D. Lotlikar, Senior Advocate with Shri J. Karn, Advocate for the respondent no.7.

Shri P. Rao, Advocate for the respondent nos.10, 12, 13 and 14.

**Coram:- NUTAN D. SARDESSAI &
M.S. JAWALKAR, JJ.**

Date :- 3rd July,2020

P.C.:

Affidavit in reply filed.

2. Shri Nigel Da Costa Frias, learned Advocate undertakes to furnish the details regarding the two mines in question

which are not yet inspected by the Pollution Control Board to Shri Lawande, learned Advocate for the respondent no.5.

3. Shri Lawande, learned Advocate for the respondent no.5 submits that the concerned Authorities i.e. the respondent nos.2 and 5 would undertake inspection of these two mines at loco and file a fresh report on the next date.

4. Stands over on 21/07/2020.

M.S. JAWALKAR, J.

NUTAN D. SARDESSAI, J.

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